33

WRITTEN ANSWERS TO QUESTIONS

PROFITS OF DRVC FIRMS

*333. SHRIMATI VIMAI. PUNJAB DESHMUKH : SHRI V. T. NAGPURF. : SHRI VITHAL GADGIL : SHRT A. G. KULKARNI : SHRI B. S. SAVNEKAR : SHRI S. B. BOBDEY :

Will the Minister of PETROLEUM AND CHEMICALS/**q**eliceum और रसायन मन्त्री he pleased to siate :

(a) whether attention of Government has heen drawn $^{\rm f}{\rm o}$ the huge profits made hy drug firms despite prirr control ; and

Oi) if so, the steps taken by Government to bringdown the drug prices?

THE MINISTER OF PETROLEUM AND CHEMICALS

पैट्रोलियम और रसायन मन्त्री

(SHRI P. C'. SETH') : (a) and (b) There are some reports to this effect. Under the Drugs (Prices Control) Order, 1970 certain limitations have been placed on the gross profits that could be earned by the drugs firms. The exact position in regard to the profits earned by the firms will be known only after the nrices in terms of this Order have been in operation for at least one ful! year.

INDIAN OU. CORPORA! ION

*336. DR. BHAI MAHAVIR : Will the Minister of PETROLEUM AND CHEMICALS juice and the term and the pleased to state :

(a) whether Government's attention has been drawn to tlie news-item pulished in the Blitz of 19th June and the Indian Express of 2nd June 1971 about the placing of order of 9 lakh barrels with one company resulting in a a loss of about 34 lakhs to the Indian Oil Corporation; and

i()) if so, what are the details of the Whole affairs and the action tal; en by Government in the matter ?

THE MINISTER OF PETROLEUM AND CHEMICALS: **deliberate site center** (SHRI P. C. SETHI) : (a) The news item published in the 19th June 197: issue of Blitz has been seen. However, no such news item has been noticed in the Indian Express of 2nd June 1971.

(b) The aforesaid news item, which appeared in the Blitz of 19th June 1971, has been contradicted by the same Journal in its issue of 7th August 1971. As the initial news item was incorrect and has been contradicted by the paper itself, the question of Government taking any action in the matters has not arisen.

<u>Empi.ovf.es</u> in General Insurencf. Companies

*337. SHRI MAHITOSH PURAK W \S. THA : SHRI CHITTA BASI':

Will the Minister of

FINANCE! be pleased

वित्त मन्त्री

to slate :

(a) whether Government's attention has been drawn to the problem of 'dummy' employees and inflated salaries to favoured employees in the nationalised general insurance companies : and

(b) if so, what action is proposed to be taken to remedy the situation ?

THE DEPUTY MINISTER IN THF MI-NISTRY OF FINANCE

वित्त मन्त्रालय में उप-

HEAT (SHRIMATI SUSHILA ROHATGI)

(ai Yes, Sir.

t,b) At the meeting held on the Oth July 1971 the Financ Minister had pointed out to the Custodians of General Insurance companies the importance of weeding out dummy emplo-yees and rectification of inflated salaries. The Custodians were instructed to lake all possible steps in tackling the problem on an urgent basis. It is understood that the Custodians have made considerable headway in this matter.